

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/5992 /A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Utpal Prasad,  
District & Sessions Judge  
Chirang, Kajalgaon

Dated Guwahati, the 17<sup>th</sup> November, 2021.

Sub:- **Earned leave cancellation and casual leave.**

Ref:- Your letter No. DJCH. I-5/2015-2021/2558 Dated 15.11.2021

Sir,

With reference to the above, I am directed to inform you that your **earned leave period from 15.11.2021 to 20.11.2021** along with station leave permission, has been cancelled. Further, you have been granted a **casual leave on 12.11.2021** along with station leave permission from the evening of 11.11.2021 till the morning of 15.11.2021.

Yours faithfully,

*Sd/-*

5994

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-08/2017/5993-A, dated 17.11.2021**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2.  The Project Manager, Gauhati High Court.

*[Handwritten Signature]*  
17/11/21

**JT.REGISTRAR (VIGILANCE)**

*[Handwritten Initials]*